

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ESS DEE ALUMINIUM LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ESS DEE Aluminium Limited
2.	Date of incorporation of corporate debtor	10/02/2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27203WB2004PLC170941
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 1, Sagore Dutta Ghat Road, Kamarhati, Kolkata, West Bengal 700058. Other than Registered Office- ESS DEE HOUSE, Akurli Road Kandivali East Mumbai, Maharashtra-- 400101
6.	Insolvency commencement date in respect of corporate debtor	14/02/2020 (Copy of Order Received on 17/02/2020).
7.	Estimated date of closure of insolvency resolution process	12/08/2020 (180 days from the insolvency commencement date).
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Deepika Bhugra Prasad Reg. No: IBBI/IPA-003/IP-N000110/2017-2018/11186
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 202, Samrat Ashok Enclave, Sector-18A, Plot No. 6, Dwarka, New Delhi, National Capital Territory of Delhi, 110075 Email Id: deepika.bhugra@gmail.com



10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: E-10A, Kailash Colony, Greater Kailash-1, New Delhi-110048. Email Id: essdee@aaainsolvency.com, deepika.bhugra@aaainsolvency.com
11.	Last date for submission of claims	02/03/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms	Web link: https://ibbi.gov.in/home/downloads

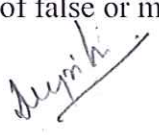
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ESS DEE Aluminium Limited** on 14/02/2020.

The creditors of the **ESS DEE Aluminium Limited** are hereby called upon to submit their claims with proof on or before 02/03/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims may be submitted in their specific forms B, C, D and E from the website <https://ibbi.gov.in/downloadform.html> in terms of Regulation 7, 8 and 9 of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen or Employees and Authorized Representatives of Workmen and Employee, respectively, as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.


 Mrs. Deepika Bhugra Prasad
 Interim Resolution Professional
 In the matter of ESS DEE Aluminium Limited
 IBBI/IPA-003/IP-N000110/2017-2018/11186
 Date: 19/02/2020
 Place: New Delhi

